

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors

.... Petitioner/Applicant

v.

M/s. Heritage Hospitals Limited & Ors

.... Respondent

Order Under Section 241/242

Order delivered on 08.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN

HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajnish Sinha, Ms. Akshaya Ganpath,
Ms. shreya Kohli, Mr. Anish Gupta,
Advocates.

For the Respondent

: Mr. Adarsh Tripathi and Mr. Vikram Singh Baid,
Advocates (For Respondent No.2)

ORDER

CA-275/2021:-

This is joint application filed by both the parties seeking the prayer to allow the present application and permit the petitioner to withdraw the present petition in terms of the settlement agreement dated 04.10.2019.

Heard the counsels for both the parties and there is no objection at their end. We hereby disposed of the petition as it is withdrawn.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)